

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 204
IB-701/ND/2020

IN THE MATTER OF:
M/s. Ashoka Creation Ltd.

...PETITIONER

Vs.

M/s. Trafigura India Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 24.02.2021
(Virtual Hearing)

Coram:

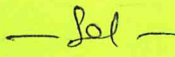
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)


For the Petitioner/Operational-creditor :Mr. Deepak Biswas, Ms. Charu Tyagi, Ms. Subhalaxmi Sen, Advocates.

For the Respondent/ Corporate-debtor :Ms. Anjali Anchayil, Proxy Counsel Ms. Avni Sharma, Advocate.

ORDER

Heard the submissions made by the Ld. Counsel for the operational creditor as well as proxy counsel for the corporate debtor. Ld. Counsel for the operational creditor is directed to file delay condonation application for the time taken for filing the rejoinder. Ld. Counsel for the corporate debtor has prayed for grant of time as the Ld. Counsel appearing in the matter is not readily available for virtual hearing. Post the matter to **9th March, 2021.**


(V.K. Subburaj)
Member (T)


(P.S.N. Prasad)
Member (J)

(Annu)